

by the Advance Insurance Company from M/s Jaidayal Dalmia Cement firm has since been completed;

(b) if so, the action taken; and

(c) whether any other irregularities have been noticed?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) No, Sir.

(b) and (c) Do not arise

**M/s MWK International Ltd. Inc., Calcutta**

**2502. Shri Madhu Limaye:  
Shri S. M. Banerjee:  
Dr. Ram Manohar Lohia:  
Shri George Fernandes:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No 353 on the 17th November, 1966 and state:

(a) the total fines/penalties imposed on M/s. MWK International Ltd. Inc., Calcutta in the three cases which have been adjudicated;

(b) whether the fines/penalties have been recovered;

(c) the results of the adjudication arising out of the 8 new show cause notices against the firm; and

(d) the total fines/penalties imposed in these cases?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) In three cases stated to have been adjudicated in reply to Starred Question No. 353 dated 17th November, 1966, a total amount of Rs. 8040 has been imposed as personal penalty on M/s MWK International Ltd. Inc., Calcutta and Rs. 7040 on the General Manager of the firm. In addition, the firm has been given the option to pay a total fine of Rs. 8800/- in lieu of the confiscation of the goods involved.

(b) The penalty of Rs. 8040/- on the firm and Rs. 7040/- on its General Manager has been realised in full

Further, in one case, the firm has exercised the option to clear the goods on payment of fine of Rs. 1500 in lieu of confiscation.

(c) and (d). As regards the eight new show cause notices referred to in reply to Starred Question No. 353 dated 17th November, 1966, in seven cases, an amount of Rs. 11,700/- has been imposed as personal penalty on the firm and the persons involved; in addition, an option has been given to pay to total fine of Rs. 12,300/- in lieu of confiscation of the goods involved.

As regards the eighth show cause notice, since the charges were not established, it was decided not to proceed further in the matter.

#### **Trombay Fertilizer Plant**

**2503. Shri Madhu Limaye:  
Shri S. M. Joshi:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Fertilizer Corporation and another Government Agency have achieved or have claimed to have achieved self-sufficiency in the matter of fertilizer technology and know-how; and

(b) whether this know-how has been applied to removing defects in the Trombay unit of the Fertilizer Corporation?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramiah):** (a) Yes, largely; on the basis of know-hows developed by the Fertilizer Corporation of India Ltd. on their own, supplemented by process know-hows acquired by Purchase of Licence from outside.

(b) Trombay Fertilizer Factory was installed on the basis of foreign know-hows and as per contractual responsibility of the American supplier Fertilizer Corporation of India Ltd. could not introduce and try out modifications on their own for improving performance and removing the defects.